

S U P R E M E C O U R T O F  
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 8415/2015

(Arising out of impugned final judgment and order dated 06/02/2015  
in RFA No. 1316/2011 passed by the High Court Of Karnataka Circuit  
Bench At Dharwad)

M. NARAYANAMMA

Petitioner(s)

VERSUS

LAKSHMIDEVI AND ORS.

Respondent(s)

(With appln. (s) for exemption from filing O.T.)

Date : 16/11/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE  
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Mr. S. N. Bhat,Adv.

For Respondent(s)

Mr. C.Kannan,Adv.  
Mr. S.Nagarajan,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

We do not find any merit in this petition. The special  
leave petition is, accordingly, dismissed.  
Pending application, if any, stands disposed of.

(Anita Malhotra)  
Court Master

(Sneh Bala Mehra)  
Assistant Registrar

Signature Not Verified

Digitally signed by  
Sarita Purohit  
Date: 2015.11.18  
11:23:37 IST  
Reason: